

COURT-II

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 263 of 2015

And

Appeal No. 275 of 2015 & IA Nos. 443 of 2015, IA No. 219 & 220 of 2016

Dated: 1st June, 2016

**Present: Hon'ble Mr. Justice Surendra Kumar, Judicial Member
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

Appeal No. 263 of 2015

In the matter of:-

**Damodar Valley Corporation ... Appellant(s)
Versus
West Bengal Electricity Regulatory Commission ... Respondent(s)**

Counsel for the Appellant(s) : Mr. M.G.Ramachandran
Ms. Anushree Bardhan
Ms. Ranjitha Ramachandran
Mr. Shubham Arya

Counsel for the Respondent(s) : Mr. Pratik Dhar, Senior Adv.
Mr. C. K. Rai and
Mr. Paramhans for R-1

Appeal No. 275 of 2015 & IA Nos. 443 of 2015, IA No. 219 & 220 of 2016

In the matter of:-

**Damodar Valley Power Consumers Assn. & Anr. Appellant(s)
Versus
West Bengal Electricity Regulatory Commission & Anr. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. Rajiv Yadav

Counsel for the Respondent(s) : Mr. Pratik Dhar, Senior Adv.
Mr. C.K.Rai
Mr. Paramhans for R-1/WBERC
Mr. M.G.Ramachandran
Ms. Ranjitha Ramachandran
Mr. Shubham Arya
Ms. Anushree Bardhan for R-2

:2:

ORDER

In Appeal No. 263 of 2015, Mr. Pratik Dhar, Learned Senior Advocate, appearing for the State Commission, prays for and is granted four weeks' time to file Counter Affidavit/reply to the Appeal Memorandum and rejoinder, if any, be filed, within 2 weeks' thereafter.

These two Appeals, being Appeal Nos. 263 of 2015 and 275 of 2015, are connected, in which, one Appeal is filed by the Distribution Licensee and the other is filed by the Consumer Associations.

The Learned counsel for the Appellant in Appeal No.263 of 2015, submits that the *Public Notice* have been issued but no response from public has come forth till now.

Post both these Appeals for hearing on **22nd Aug, 2016.**

(T. Munikrishnaiah)
Technical Member

(Justice Surendra Kumar)
Judicial Member

pr/kt